

ITEM NO.13

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 22763/2024

(Arising out of impugned final judgment and order dated 03-05-2024 in WP(C) No. 5825/2024 passed by the High Court of Delhi at New Delhi)

H

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 15-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE S.V.N. BHATTI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Dr. Amit Mishra, Adv.  
Mr. Rahul Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1. We are not inclined to interfere with the impugned judgment and order passed by the High Court. The special leave petition is, accordingly, dismissed.
2. Pending application(s), if any, shall stand disposed of.
3. Office objections are waived.

(NARENDRA PRASAD)  
DEPUTY REGISTRAR

(ANJU KAPOOR)  
COURT MASTER